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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 53/94 in O.A. NO. 2540/92

New Delhi this the 21st day of April, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

Hukum Singh, C-1A/68A Janakpuri, New Delhi.

Petitioner

By Advocate Ms. Raman Oberoi

Versus

- Union of India through Shri Masih-Uz-Zaman, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri Amrit Malhotra,
 Divisional Railway Manager,
 Northern Railway,
 Moradabad.

Respondents

By Advocate Shri Rajiv Mani, proxy for Shri B. N. Mani, Advocate

ORDER (CRAL)

Shri Justice V. S. Malimath -

In view of the assurance of the respondents:

counsel that the petitioner would be given employment shortly, the counsel for the petitioner sought leave to withdraw this petition without prejudice to the right of the petitioner to approach the Tribunal in the event the respondents do not offer him the appointment. These proceedings are dropped.

P. J. m. &

(P. T. Thiruvengadam)
Member (A)

(V. S. Malimath) Chairman

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